

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 592/99

Tuesday, this the 31st day of August, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

K. Sathi,
D/o. Bharathi,
Ex-Casual Labourer,
Southern Railway,
Trivandrum Division,
Residing at: Kurumboli House,
Peringala P.O., Kayamkulam.

...Applicant

By Advocate Mr. T.C. Govindaswamy

Vs.

1. Union of India represented by
The General Manager,
Southern Railway, Headquarters Office,
Park Town P.O., Madras - 3.
2. The Divisional Railway Manager,
Southern Railway, Trivandrum Division,
Trivandrum - 14.
3. The Senior Divisional Personnel Officer,
Southern Railway, Trivandrum Division,
Trivandrum - 14.

...Respondents

By Advocate Mr. Thomas Mathew Nellimoottil

The application having been heard on 31.8.99, the
Tribunal on the same day delivered the following:

ORDER

The applicant seeks to direct the respondents to
re-engage/absorb her forthwith duly granting consequential
benefits thereof with effect from the date of re-engagement/
absorption of her immediate junior.

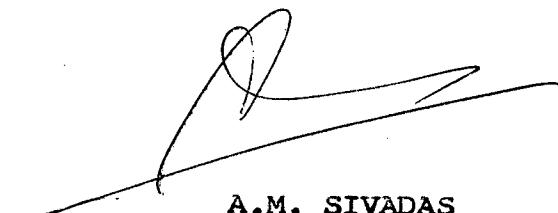
2. Respondents in their reply statement have stated
that:

" as soon as the applicant produces the certificate called for, the respondents would be in a position to subject her for medical examination precedent to her re-engagement/absorption.

The applicant has been considered for appointment as temporary GangWoman, on empanelment as per this office letter No.V/P.407/I/ECL/Vol.IX dated 30.11.98. What is now remaining is the assessment of her medical fitness in the category required on production of the certificate as required. "

3. What is the certificate required is made clear in R-1 dated 9.7.1999 addressed to the applicant.
4. It is submitted by the learned counsel for the applicant that the necessary certificate in compliance with R-1 has already been produced before the authority concerned.
5. That being so, what remains is only the consideration of the certificate by the respondents and complying with the formalities before giving re-engagement/absorption.
6. In the light of the submission made by the learned counsel for the applicant that the necessary certificate has been furnished, the respondents are directed to consider the case of the applicant after subjecting her to medical examination and pass appropriate orders as expeditiously as possible.
7. O.A. is disposed of as above. No costs.

Dated this the 31st day of August, 1999.



A.M. SIVADAS
JUDICIAL MEMBER

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LIST OF ANNEXURES REFERRED TO IN THIS ORDER

Annexure R-1: A true copy of letter No.V/P.407/I/ECL/Vol.IX dated 9.7.99 issued by the 3rd respondent.